

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 283 of 2017

IN THE MATTER OF :

India Cement Capital ltd.

... Appellant

Versus

**Jitendra Kumar Jain,
Insolvency Professional**

... Respondent

Present:

For Appellant: - None

ORDER

27.11.2017 – This is a defective appeal preferred by the appellant under Section 61 of the Insolvency and Bankruptcy Code, 2016 (hereinafter referred to as the 'I & B Code') against a letter send in mail-box dated 17th October, 2017, which appears to be a notice of information. As the appeal is not maintainable under Section 61 of the I & B Code, against a notice/letter dated 17th October, 2017 is appeared to be dismissed. This apart, in the absence of learned counsel for the appellant who had not appeared after repeated calls, the appeal is dismissed for non-prosecution. Hence, the appeal is dismissed on both counts. No costs.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

ns/uk